

पीर प्रेक्सिडेंट्स अब बहुत कम होने लगे हैं और उम्मीद है कि सूरत शायद ज्वाइंट प्रोसेस हो जायें।

Shri P. C. Bose: May I know if the attention of the Government has been drawn to a recent statement by the Indian delegate to the Coal Mining Committee of the ILO that accidents in the coal mines in India take place not so much for lack of safety measures, but for lack of implementation measures?

Shri Abid Ali: There was some such thing

Shri T. B. Vittal Rao: May I know when the regulation framed under the Mines Act, 1952 will be brought into force?

Shri Abid Ali: Within four or five months

Import Licenses

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*139 { **Shri Narayanankutty Menon:**
Shri A. K. Gopalan:

Will the Minister of Commerce and Industry be pleased to lay a statement showing

(a) the number of cases of traffic in import licenses registered during the years 1952-53, 1953-54, 1954-55 and 1955-56,

(b) what action has been taken by the Import Trade Control authorities against such firms; and

(c) whether it is a fact that even after the seizure of incriminating documents against certain firms, the grant of licenses to those firms are continuing?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) 1952-53—8
1953-54—11
1954-55—33
1955-56—27

(b) Wherever charges had been proved, the firms concerned were either blacklisted or warned.

(c) The question whether licences are to be issued to a firm pending the completion of investigations, is decided with reference to the merits of each case, and the nature of the evidence available

Shri Narayanankutty Menon: May I know how many cases charged in 1953 and 1954 have been so far disposed of?

Shri Satish Chandra: In 1953-54, there were 11 cases out of which action was taken against eight and the charges were not proved in the case of three

Shri P. R. Patel: May I know the names of the firms concerned in the traffic of licences?

Shri Satish Chandra: The names of the firms are not ordinarily disclosed. But punishments are meted to them and their licences are stopped for a specified period

Shri P. R. Patel: May I know the names of the firms that have been penalised?

Mr. Speaker: He says they are not given. Even if they are blacklisted, are their names not given to the public?

Shri Satish Chandra: The authorities concerned are informed that no further licences are to be issued to them

Shri P. R. Patel: May I know the reasons for not disclosing their names?

The Minister of Commerce and Industry (Shri Morarji Desai): That has not been the practice so far. We shall now consider whether they should be published

Shri B. S. Murthy: This is a sort of blackmarketing. These people are not known

Mr. Speaker: The hon. Minister has said that he will consider this matter.

Shri Nagi Reddy: How long they will take to consider?

Shri Morarji Desai: Not very long.

Mr. Speaker: It will be considered
Next question.

Shifting of Offices from Delhi

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*146. { **Shri Harish Chandra Mathur:**
Shri Raghunath Singh:
Shri P. K. Deo:
Shri Bhakt Darshan:
Shri Keshava:
Shri S. C. Samanta:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No 663 on the 30th November, 1956 and state the present position of the proposal for shifting some Central Government Offices from Delhi?

The Minister of Works, Housing and Supply (Shri K. C. Reddy) Except for the Bombay Government no other State Government concerned has so far intimated whether any surplus accommodation in the former State capitals is available for use by the Central Government. In the case of the Bombay Government, some accommodation in Nagpur has been offered to the Central Government. The Fire Service College, formerly at Rampur, and the Emergency Relief Training School, a new organisation, have been established in a part of this accommodation. The Police Training School at Mount Abu is likely to move to Nagpur. So far no office has moved from Delhi to any former State capital. The general question of move of offices out of Delhi is still under consideration.

Shri H. C. Mathur: Will the hon Minister recollect that more than two years back, it was stated that a list of 17 non-secretariat departments had been drawn up for being moved out of Delhi. May I know what is the progress made during these two years?

Shri K. C. Reddy: I submit this question does not relate to the general question of the move of Central offices from Delhi. The question arises out of Starred Question No 663 answered on the 30th November, 1956. That question related only to the transfer of Central offices from Delhi to certain places which were capitals before the

re-organisation. I have confined my answer to that. As regards the general question, if the hon Member gives separate notice, I shall answer.

Shri H. C. Mathur: My question was absolutely general. In your Secretariat it has been put in these words: I never referred to the question which was asked on the floor of the House in November. I never referred to it. Still, the general question is absolutely inter-related. It is only those departments of which a list was drawn to be moved out that could move. If I understood it, a Cabinet Sub-Committee of three Ministers was appointed for this very purpose. May I know what progress has been made?

Shri K. C. Reddy: I am sorry to say that it has not been possible to move any of the offices out of Delhi till now. The matter is engaging the attention of Government. Another Sub-Committee of the Cabinet is going through the question.

Shri T. N. Singh: On a point of procedure, in what manner, to what extent, within what limitations can a question tabled by a Member be modified at the discretion of the Ministry or at whose discretion, I do not know. A number of names are lumped together for a question that is put down. Why is it being done, we would like to know. From what Shri H. C. Mathur says, it appears that the question has been modified and it has become something different from what the intention of the questioner was.

Mr. Speaker: What happens is this. The Ministers are not responsible, but the office of the Parliament Secretariat is responsible for this. When a number of questions on the same subject are tabled, we do not put them all on the Order Paper lest one single question should occupy the whole day and elbow out the other questions. Therefore, the first question is admitted, and whatever important items there are in the other question are also added, and the names of all hon Mem-